

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3640
ANSWERED ON:11.12.2009
EXCISE DUTY ON EDIBLE OIL
Rajesh Shri M. B.

Will the Minister of FINANCE be pleased to state:

he items-wise excise duty imposed on edible oil alongwith reasons for imposing such duty?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

All edible oils currently attract Nil rate of excise duty. A circular was issued by the Central Board of Excise and Customs in June 2009 to clarify that coconut oil packed in small containers of sizes upto 200 ml shall be classified as hair oil, presently attracting excise duty of 8%. This clarification was issued after conducting market enquiries about the use of coconut oils sold in small containers, examining the legal position, and considering the explanatory notes to the Harmonized System of Nomenclature (HSN) in order to ensure uniformity of assessment.